

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
M.A. No. 182 of 2017**

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Vikash Kumar Keshari @ Vikash Kumar ... **Appellants**  
**-versus-**  
Kailash Kumar Pandey & Another ... **Respondents**  
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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING**

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**For the Appellants :** Mr. Vijay Kumar Sharma, Advocate  
**For the Respondents :** Mr. Abhay Kumar Mishra, Advocate  
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**3/ 05.04.2021**      **I.A. No. 2503 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 22 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application.

This appeal is filed by the claimant for enhancement of the claim.

After hearing the parties and being satisfied with the grounds shown to condone the delay in filing this appeal, I am inclined to allow this interlocutory application. The delay of 22 days in filing this appeal is hereby condoned.

I.A. No.2503 of 2017 is, accordingly, allowed.

**M.A. No.182 of 2017**

Call for the Lower Court Records.

List this case after receipt of the Lower Court Records under the appropriate heading.

**(Ananda Sen, J.)**